

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO.2632
TO BE ANSWERED ON THE 9TH JULY, 2019

IRREGULARITIES IN COMPENSATION TO FARMERS

2632. SHRIMATI KANIMOZHI KARUNANIDHI:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government is aware of anomalies in disbursement of compensation to farmers under PM crop insurance scheme since 2016 in the State of Tamil Nadu;
- (b) if so, the measures taken to disburse compensation on time and resolve the discrepancies; and
- (c) whether the Government is considering to establish a monitoring mechanism to avert anomalies in its implementation, if so, the details thereof?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) & (b): As per provisions of Pradhan Mantri Fasal Bima Yojana (PMFBY) admissible claims are generally paid by the insurance companies within two months of completion of Crop Cutting Experiments/ harvesting period subject to availability of yield data and total State share of premium subsidy from concerned State Government within time. However, settlement of claims in some States including Tamil Nadu get delayed due to reasons like delayed transmission of yield data; late release of their share in premium subsidy by some States, yield related disputes between insurance companies and States, non-receipt of account details of some farmers for transfer of claims and NEFT related issues, etc. However, this Department is regularly monitoring the implementation of PMFBY including timely settlement of claims. Penalty provisions for late settlement of claims by insurance companies and late release of funds by State Governments have also been stipulated under the revised operational guidelines which came into effect from Rabi 2018-19. To resolve the technical disputes between insurance companies and other stakeholders including States provision of Technical Advisory Committee (TAC) at Centre level and State Technical Advisory Committees (STAC) at State level have also been provided under the scheme.

Further, State Government of Tamil Nadu has also taken various measures like establishment of an Exclusive PMFBY Cell at State and district level to monitor the activities from enrolment till disbursement of claims, exclusive contact number to redress farmers grievances, weekly coordination/review meeting at Director of Agriculture Level and weekly coordination/review meeting at Agriculture Production Commissioner/ Principal Secretary level,

timelines for companies to disburse claims without delay, timely furnishing of yield data and State share of subsidy etc. to disburse claims on time and resolve the discrepancies.

(c): Monitoring and Review mechanism has already been provided in revised Operational Guidelines of the scheme. State Level Coordination Committee on Crop Insurance (SLCCCI) of the concerned State is responsible for monitoring of the scheme in State. District Level Monitoring Committee (DLMC) constituted by concerned States monitors the scheme at district level. National Level Monitoring Committee (NLMC) is responsible for monitoring the scheme at national level. Further, stratified grievance redressal mechanism has also been provided in the Operational Guidelines.
